

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 5

COMP.APPL (IBC)/274(CH)2019
IA(I.B.C)/140(CH)2023, IA(I.B.C)/280(CH)2023
IA(I.B.C)/1042(CH)2023, IA(I.B.C)/1043(CH)2023
IA(I.B.C)/1044(CH)2023, IA(I.B.C)/1045(CH)2023
IA(I.B.C)/1047(CH)2023, IA(I.B.C)/1048(CH)2023
IA(I.B.C)/1049(CH)2023, IA(I.B.C)/1050(CH)2023
IA(I.B.C)/1051(CH)2023, IA(I.B.C)/1128(CH)2023
IA(I.B.C)/1572(CH)2023, IA(I.B.C)/168(CH)2024
COCP No. 3/Chd/Hry/2023
IA(I.B.C)/521(CH) 2024, IA(I.B.C)/779(CH)2024
In
CP(IB) No. 155/Chd/Hry/2018
(Admitted)

IN THE MATTER OF:
Hind Tradex Ltd.

...Petitioner-Operational Creditor

Versus

**Lakshmi Precision Screws
Ltd.**

...Respondent-Corporate Debtor

Under Section: 9, 30, 12(2), & 60(5) & 31, 424 IBC 2016
Rule: 11 of NCLT, 2016

Order delivered on 22.04.2024

CORAM:

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the RP

: Mr. Deepak Thukral, Advocate.

**For the Committee of
Creditors**

: Mr. Rakesh Gupta with Mr. Rakshit Gupta
Advocates

**For the applicant in
IA No.280/2023**

: Mr. K.V. Singhal and Mr. Pulkit Deora, Ms.
Vaishnavi, Advocates

ORDER

Since the Hon'ble Member (Technical) is not present in the Court and also refused to conduct the Court's matter, the matter is now posted to 13.05.2024.

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)